

COURT-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 245 of 2015 & IA-398 of 2015

Dated: 26th May, 2016

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:-

**The Tata Power Company Ltd. (D) Appellant(s)
Versus
Maharashtra Electricity Regulatory Commission Respondent(s)**

Counsel for the Appellant(s) : Mr. Amit Kapur,
Ms. Nishtha Kumar

Counsel for the Respondent(s) : Mr. Buddy A.Ranganadhan
Mr. D.V.Raghuvamsy for R-1

ORDER

Mr. Buddy A. Ranganadhan, learned counsel for the Respondent/MERC, has taken us through the extensive written submissions, concluded his argument on all the issues. Thus, arguments of the Respondent are over.

As per the request of the Learned counsel for the Appellant, post this appeal for arguments of the Appellant in rejoinder submissions on **1st June, 2016**. This date is being fixed after consultation with the learned counsel for the parties, particularly, the counsel of the Appellant.

**(T. Munikrishnaiah)
Technical Member**

**(Justice Surendra Kumar)
Judicial Member**

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